



2026:AHC:42453-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2444 of 2026

All India Association of Central Excise Gazetted
Executive Officers and 4 others

.....Petitioner(s)

Versus

Union of India and 6 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashok Kumar Pandey, Yashwant Singh
Counsel for Respondent(s)	:	S.P. Singh, A.S.G.I., Krishna Agarawal

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition is directed against order dated 30.07.2025 passed by the Central Administrative Tribunal, Allahabad Bench, Allahabad in Original Application No. 734 of 2019 whereby the Original Application filed by the petitioners seeking upgradation in various posts and enhancement of pay scale of CGST/IGST Officers in CBEC (now CBIC) at par with the State Government Officers under GST has been dismissed.
2. The Tribunal after hearing the parties *inter-alia* came to the conclusion that the petitioners have not produced any material on the basis of which the relief claimed can be allowed. Moreover, the Tribunal being a quasi-judicial body cannot dictate policy matter, which is exclusive domain of the executive and dismissed the Original Application.
3. Counsel for the petitioners, after attempting to make submissions for some time, made submissions that the respondents may be directed to decide the pending representation made by the petitioners.
4. Having heard counsel for the petitioners, we do not find any reason to interfere with the order passed by the Tribunal, however, insofar as the prayer made seeking decision on the pending representation is concerned, the respondent - competent authority may look into the representation made by the petitioners and pass appropriate order on the said representation within a period of eight weeks from the date a copy of this order along with a fresh representation, if any, is presented by the

petitioners' association.

5. Passing of the present order for consideration of the representation, shall not be taken as an expression of any opinion by this Court pertaining to the merit of the claim made.

6. With the above observations, the petition stands **disposed of**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 25, 2026
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